

STATEMENT

In terms of section 47(1) of the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of India held the inspection of all the branches of the State Bank of Bikaner and Jaipur in Delhi and New Delhi by one of its Branch Inspectors. The Inspector submitted his report to the State Bank of India on 15th October 1971. Copies of the inspection reports are neither required to be submitted nor were they actually submitted to Government in this case. It is reported that the inspection reports referred to three cases of fraud—one in the Chandni Chowk Branch and two in the New Delhi Branch—and certain irregularities in the working of the three branches.

2. The State Bank of India has reported that one of the frauds referred to in the inspection report relates to the fraud committed in the Chandni Chowk branch of the State Bank of Bikaner and Jaipur, details of which were given in the statement laid on the Table of the House on 29th August 1972, in reply to Starred Question No. 577. The State Bank of India has further reported that the criminal case against the party is pending trial and that action against the employees concerned would be taken after the criminal proceedings are completed.

RECIPROCAL ARRANGEMENTS WITH FOREIGN AIRLINES

559. SHRI VENIGALLA SATYA-NARAYANA : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines have got any reciprocal arrangements for issue of complimentary Air-tickets for travel abroad for its staff with foreign Airlines; and

(b) if so, the names of the Airlines and the salient features of the arrangements made ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) and (b) In terms of IATA Resolution 200, it is open to Indian Airlines to request foreign airlines who are members of IATA (International Air Transport Association) for free or concessional transportation for its employees on a reciprocal basis.

560. *(Transferred to the 29th November, 1972)*

FICCS PROPOSALS FOR MODERNISATION OF COTTON TEXTILE INDUSTRY

561. SHRI M. K. MOHTA : Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether the Federation of Indian Chambers of Commerce and Industry has made certain proposals for the modernisation of cotton textile industry in the country; and

(b) if so, salient features thereof and reaction of Government with regard thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : (a) No, Sir.

(b) Does not arise.

FILM STARS IN ARREARS OF DIRECT TAXES QUESTION

SHRI S. S. MARISWAMY : SHRI M. KAMALANATHAN :

Will the Minister of FINANCE be pleased to state :

(a) the names of film stars who are in arrears of direct taxes and the amounts of such arrears as on 1st July, 1971 and on 31st January, 1972 in respect of assessment of their own income and assessments in respect of companies or concerns owned or controlled by them;

(b) whether Government have received any offer of settlement of these tax liabilities; if so, details thereof; and

(c) whether the Government have allowed instalment payment of the arrears in these cases ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) to (c) The information is being collected and will be laid on the Table of the House as early as possible.

LOANS BY NATIONALISED BANKS TO MONOPOLY HOUSES

563. DR. BHAI MAHAVIR : Will the Minister of FINANCE be pleased to refer